

In exercise of the powers conferred by Section 7 of the Delhi High Court Act,1966 (Act 26 of 1966) read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendments in rule 4 of Chapter 1-K of High Court Rules & Orders, Vol. I :-

1. Rule 4 of Chapter 1-K shall stands deleted.
2. The above amendment shall come into force immediately on the publication of this notification

BY ORDER OF THE COURT

Sd/-
(H.R. MALHOTRA)
REGISTRAR